

02-06-2020

CBI Vs Sanjeev Kumar & Others
RC no 04/(A)2012/CBI/ACB/DLI

Pursuant to the directions of Hon'ble High Court vide circular NO. R-235/RG/DHC/2020 dated 16-05-2020 and directions given by Ld District & Sessions Judge in this regard vide office order no 819-903/DJ/RADC/2020; E-1407-1530/Lockdown COVID-19/Judl/RADC dated 20-05-2020 ; circular no E1792-1876/DJ/RADC2020 dated 22-05-2020; and office order no E-2574-2639/DJ/RADC/2020 dated 29-05-2020, this matter listed for final arguments was taken up today.

The matter is at the stage of final arguments. The arguments on behalf of state and accused Sanjeev Kumar stood concluded before the lockdown on account of Covid-19 Pandemic. The matter was listed for arguments on behalf of accused Ramesh Mali for 01-04-2020. It was adjourned en bloc for 01-05-2020 by the directions of Ld. District & Sessions Judge RADC and subsequently for 02-06-2020. The matter thus came to be listed for today.

As per the directions given, Ahlmad of the court had intimated the listing of the matter to Sh. Sanjay Gupta Advocate representing accused Ramesh Mali. Consent for hearing the arguments through Video Conferencing was also sought from the Ld counsel.

An arrangement for hearing through CISCO Webex was made by the reader of the court. Sh. Sanjay Gupta, Ld. Counsel, however, requested for an adjournment. He has sent a written request on the official email ID (readercbi21radc@gmail.com) of the court created for the purposes of facilitating the hearings by the directions of Ld District & Sessions Judge RADC.

It is submitted by Ld. counsel that he has not attended his office since 25-03-2020, as borders of Ghaziabad are under seal and also that his office area is under containment; and thus he is

unable to address the arguments. Ld. counsel has requested the matter be adjourned en bloc, as per the schedule. (by the order of Ld. District & Sessions Judge RADC)

The en bloc adjournment order is applicable to the cases except for those listed for final arguments and, therefore, cannot be applied to this case. However, considering the plea of Ld. Counsel and the prevailing circumstances, the matter is being adjourned to 16-06-2020. Ld. Counsel shall in the meanwhile make efforts to file written arguments after procuring his file. The counsel for accused Sanjeev Kumar has argued the matter; nevertheless, he has the liberty to file written arguments. Ld. Prosecutor shall subsequent to the filing of written arguments by both the counsels file his counter in writing.

Copy of this order shall be mailed by the reader to the email addresses of the counsels and also of the Ld Prosecutor. She shall also supply copy of order to Sh. Surender Mandal Branch Incharge/ JA, Computer Branch RADC for uploading on website.

Dated 02-06-2020

Anuradha Shukla Bhardwaj
Special Judge PC Act 21
RADC New Delhi